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WA-463-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 23rd OF SEPTEMBER, 2025

WRIT APPEAL No. 463 of 2025

NISHAD RAJ MATSYA UDYOG SAHKARI SANSTHA MYDT.

Versus

*STATE OF M.P. THROUGH THE SECRETARY CO-OPERATIVE
MANTRALAY, VALLABH BHAVAN, BHOPAL, (M.P.) AND OTHERS*

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Appearance:

Shri Anil Lala - Advocate for the appellant.

Shri Swapnil Ganguly - Dy. Advocate General for the respondents/State.

Shri Atul Nema - Advocate for the respondent No.4.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the appellant submits that pending these proceedings an order has been passed on 17.9.2025 by the Joint Registrar, Cooperative Societies.

He submits that in view of order dated 17.9.2025 the grievance of the appellant stands redressed. Accordingly, he does not wish to press the present appeal.

In view of above, appeal is dismissed as withdrawn.

All rights and contentions of parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

